

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR**

**ORDER SHEET**

**ORDERS OF THE TRIBUNAL**

02.04.2013

OA No. 227/2013

Applicant present in person.

The applicant has filed this OA for directing the respondents to make him the payment of promotional arrears with effect from 01.01.2011 with other consequential benefits. The applicant has filed a representation dated 09.04.2012 (Annexure A/1) in this regard but the same is pending consideration with the respondents.

Having heard the applicant present in person, we deemed it proper to direct the respondents to decide the representation of the applicant expeditiously passing a reasoned & speaking order but not beyond the period of two months from the date of receipt of a copy of this order.

If any prejudicial order is passed against the applicant, he is at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.

*Anil Kumar*

(Anil Kumar)  
Member (A)

*K. S. Rathore*

(Justice K.S. Rathore)  
Member (J)

*ahq*